

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No. 211 of 2018

SAIL through M.D. Bokaro Steel Plant, Bokaro Steel City,
Bokaro ... Appellant
Versus
Mathur Teli (Sahu) & Ors. ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Suraj Singh, Advocate
For the Respondent No.9 : Mr. V.K. Prasad, Advocate

Order No.06 Dated- 25.06.2020

Heard the parties through video conferencing.

Perusal of the record reveals that respondent nos. 1, 6, 10 & 11 have died. Notice has been served upon the respondent no.2 and the service of notice upon the respondent no.2 is sufficient. Perusal of the same further reveals that notices issued to the respondent nos. 3, 4, 5, 7 & 8 have been served upon their brother. So the service of notices upon respondent nos. 3, 4, 5, 7 & 8 are also sufficient. Notice issued to the respondent nos. 12, 13, 14, 15 & 16 have not been served.

The appellant is directed to file fresh requisites for service of notice upon the respondent nos. 12, 13, 14, 15 & 16 under registered cover with A/D as well as under ordinary process within two weeks, failing which, this first appeal shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this appeal after receipt of service report of notice issued to the respondent nos. 12, 13, 14, 15 & 16.

(Anil Kumar Choudhary, J.)